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**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH: JODHPUR**

ORIGINAL APPLICATION NO. 142/2009

Date of order: 19.07.2011

CORAM:

**HON'BLE DR. K.B.SURESH, JUDICIAL MEMBER
HON'BLE MR. SUDHIR KUMAR, ADMINISTRATIVE MEMBER**

Sukh Dev Verma S/o Shri Hanuwant Ram aged about 59 years, r/o Nea Mandore Garden, Jodhpur, at present employed on the post of UDC in the office of 224 ABOD (Erstwhile 6 FOD) C/o 56 APO.

...Applicant

For the applicant : Mr. J.K.Mishra, Advocate.

VERSUS

1- Union of India through Secretary to the Government of India, Ministry of Defence, Raksha Bhanwan, New Delhi.

2- The Commandant, 224 ABOD C/O 56 APO PIN 090224.

3- Assistant Controller of Defence Accounts (ACDA), Area Accounts Office (SC) Prem NIwas Polo II, Mandore Road, Jodhpur.

4- Officer-In-Charge Records, AOC Records ®, PIN 900453 C/o 56 APO.

....Respondents.

For the respondents Mr. Mahendra Godara for Mr. Vineet Mathur

Respondent No. 2.

None present for Respondent Nos. 1, 3 and 4.

ORDER (ORAL)

(Per Dr. K.B. Suresh, Judicial Member)

Heard the learned counsel for the parties.

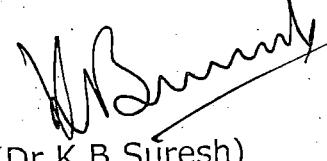
2. Mr. Mahendra Godara counsel representing the respondent No. during the interregnum of the proceedings argued that the period question was counted for service and payment orders have already been issued to the Bank. Mr. J.K. Mishra, would submit that he ^{may} find later stage that the fixation of pension etc. has not been correctly made. He contends that he may be granted an opportunity to raise this issue later stage, if need be.

3. In view of above, the O.A. is disposed of. The applicant is given liberty to approach again this Tribunal, if he is still feels aggrieved.

costs

(Sudhir Kumar)

AM


(Dr.K.B.Suresh)
JM